

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 107

APPEAL/4(CH)2021

IN THE MATTER OF:

BSR Hospitality Private Limited ... **Appellant**

Versus

ROC, NCT of Delhi & Haryana ... **Respondent**

Under Section: 252 (1), CA 2013

Order delivered on 19.04.2024

CORAM:

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Income Tax : Mr. Yogesh Putney, Senior Standing Counsel.
Department

For the Petitioner : None.

ORDER

The learned counsel for the Income Tax Department submitted that they have filed their report. Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, at the request of the Ld. counsel for the Income Tax Department, this matter is adjourned to 10.05.2024.

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**